

MR. SPEAKER: It has already been fixed for the 19th.

12.33 hrs.

PAPERS LAID ON THE TABLE  
PARTS OF AUDIT REPORT (COMMERCIAL),  
1970.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K.  
R. GANESH): I beg to lay on the  
Table a copy each of the following  
parts of the Audit Report (Commer-  
cial) 1970 (Hindi versions) under ar-  
ticle 151 (1) of the Constitution:—

Part VII—Comprehensive appra-  
aisal of the working of the  
Heavy Engineering Corpora-  
tion Limited.

Part VIII—Comprehensive appra-  
aisal of the working of the  
Oil and Natural Gas Com-  
mission.

Part IX—Comprehensive appra-  
aisal of the working of the  
Bharat Heavy Electricals Li-  
mited.

Part X—Individual irregularities  
and a resume of the Company  
Auditors Report.

[Placed in Library. See No. LT-4006/  
72].

STATEMENT RE. INTERNATIONAL LABOUR  
CONFERENCE

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR AND RE-  
HABILITATION (SHRI BALGOVIND  
VERMA): On behalf of Shri R. K.  
Khadilkar I beg to lay on the Table a  
Statement (Hindi and English ver-  
sions) on the action taken or pro-  
posed to be taken on the Conventions  
and Recommendations adopted at the  
Fifty-sixth Session of the Internation-  
al Labour Conference held at Geneva  
in June, 1971. [Placed in Library. See  
No. LT-4007/72].

PUBLIC ACCOUNTS COMMITTEE  
FIFTY-SECOND REPORT

SHRI SEZHIAN (Kumbako-  
nam): I beg to present the Fifty-  
second Report of the Public Accounts  
Committee regarding action taken by  
Government on the recommendations

contained in their Tenth Report on  
Super Bazar, New Delhi.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHED-  
ULED CASTES AND SCHEDULED TRIBES  
SHRI B. K. DASCHOWDHURY  
(Cooch-Bihar): I beg to move:

“That the members of this House  
do proceed to elect in the manner  
required by sub-rule (3) of Rule  
254 of the Rules of Procedure and  
Conduct of Business in Lok Sabha,  
one member from among them-  
selves to serve as a member of the  
Committee on the Welfare of Sched-  
uled Castes and Scheduled Tribes  
for the unexpired portion of the  
term of the Committee *vice* Swami  
Ramanand Shastri died.”

MR SPEAKER: The question  
is

“That the members of this House  
do proceed to elect in the manner  
required by sub-rule (3) of Rule 254  
of the Rules of Procedure and Con-  
duct of Business in Lok Sabha one  
member from among themselves to  
serve as a member of the Committee  
on the Welfare of Scheduled Castes  
and Scheduled Tribes for the unex-  
pired portion of the term of the  
Committee *vice* Swami Ramanand  
Shastri died.”

*The motion was adopted.*

12.34 hrs.

DELHI SCHOOL EDUCATION BILL  
EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE  
SHRIMATI MAYA RAY (Rai-  
ganj): I beg to move:

“That the House do further ex-  
tend upto the 18th December, 1972,  
the time for the presentation of the  
Report of the Joint Committee on  
the Bill to provide for better orga-  
nisation and development of school  
education in the Union territory of  
Delhi and for matters connected  
therewith or incidental thereto.”

MR SPEAKER: The question is:

“That this House do further ex-  
tend upto the 18th December, 1972,  
the time for the presentation of the

Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto"

Those in favour will please say 'Aye'

SEVERAL HON MEMBERS 'Aye

MR SPEAKER Those against will please say 'No'

SHRI ATAL BIHARI VAJPAYEE (Gwalior) No

MR SPEAKER Is it because she has moved or is it otherwise?

श्री अटल बिहारी वाजपेयी 18 दिसम्बर तक का कोई मतलब नहीं है। यह कमेटी दिसम्बर तक का नमय क्यों बढ़वा रही है ?

अध्यक्ष महोदय उन्होंने कुछ सोचा होगा।

श्री अटल बिहारी वाजपेयी क्या कमेटी की रिपोर्ट इस सदन में 18 दिसम्बर तक ही बहस के लिए आ सकती है उसके बाद नहीं आ सकती है ? वह थोड़ा और समय लेकर अच्छी रिपोर्ट दे।

MR SPEAKER Let it go I very much hope that they will not come to the House again and they will have to act

SHRI PILOO MODY (Godhra) You mean 'never again'

MR SPEAKER They Will not, but they may come up on some other matters also in consultation with you

Now, the question is

"That this House do further extend upto the 18th December, 1972, the time for the presentation of the Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of

Delhi and for matters connected therewith or incidental thereto'

*The motion was adopted*

SHRI PILOO MODY You put this to the vote twice

MR SPEAKER After the objection it needs a little more clarification There was no proposal from the other side that they wanted more time So, I put it again

Shri L N Mishra

12 35 hours

Indian Tariff (Amendment) Bill  
THE MINISTER of FOREIGN TRADE (SHRI L N MISHRA) I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934

MR SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934"

*The motion was adopted*

SHRI L N MISHRA Sir, I introduce the Bill

12 36 hrs.

SICK TEXTILES UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL\*

THE MINISTER OF FOREIGN TRADE (SHRI L N MISHRA) I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of the sick textile undertakings pending nationalisation of such undertakings, for the expeditious rehabilitation of such undertakings so that such rehabilitation may subserve the interests of the general public by the augmentation of the production and distribution, at fair prices, of cheaper varieties of cloth and for matters connected therewith or incidental thereto

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 14-12-72

†Introduced with the recommendation of the President: